

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

IA(IBC) 739, 791 & 804/2022 in CP(IB). 329/7/HDB/2020
U/s 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

Vs

Dharti Dredging and Infrastructure Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 804/2022 & 739/2022

Ld. Counsel Mr. G P Yash Vardhan for the applicant present. Ld. Counsel Ms. Kaivalya for the respondent present.

As the respondent herein has been admitted in the CIRP process by this Adjudicating Authority vide order dated 11.11.2022 in CP (IB) 149/7/HDB/2022. Hence, we direct the applicant to submit the claim before the IRP appointed in CP (IB) No. 149/7/HDB/2022 as per the provisions of law and the IRP is directed to consider the same as per the provisions of law. Accordingly, both the applications are disposed of.

IA (IBC) 791/2022

Ld. Counsel Ms. A. Rithika for the applicant present. Ld. Counsel Mr. GP Yash Vardhan for the respondent present.

At request of the counsel for the applicant. Matter adjourned to 12.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)